

University Grants Commission Act, 1956:—

(i) G.S.R. No. 31(E), dated the 18th January, 1979, publishing the University Grants Commission (Disqualification, retirement and conditions of service of members) (Third) Amendment Rules, 1978.

(ii) G.S.R. No. 32(E), dated the 18th January, 1979, publishing the University Grants Commission (Returns and Information by Universities) Rules, 1979.

[Placed in Library. See No. LT—4457/79 for (i) and (ii)].

**Notification of the Ministry of Finance
(Department of Revenue and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, On behalf of Shri Satish Agarwal, I beg to lay on the Table, under section 158 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 287(E), dated the 8th May, 1979, along with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-4469/79].

The Urban Land (Ceiling and Regulation) Second Amendment Rules, 1979 and related Daners.

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किकर) : श्रीमान्, मैं नगर भूमि (अधिनियम सीमा तथा विनियमन) अधिनियम, 1976 की धारा 46 की उपधारा (3) के अधीन नगर भूमि (अधिकतम सीमा तथा विनियमन) द्वारा संशोधन नियम, 1979 को प्रकाशित करने वाली निर्माण और आवास मंत्रालय की अधिसूचना सां० का० नि० सं० 271 (ई), दिनांक 27 अप्रैल, 1979 की एक प्रति (अंग्रेजी तथा हिन्दी में), उस पर एक व्याख्यात्मक ज्ञापन सहित, सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT—4459/79].

**Report and Account(s) (1977-78) of the
Bongaigaon Refinery and Petrochemicals
Limited and related papers**

पेट्रोलेियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री नरसिंह) : श्रीमान्, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(i) कम्पनी अधिनियम, 1956 की धारा 619-क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(क) 1977-78 वर्ष के लिए बोंगाईगांव रिफाइनरी एंड पेट्रोकेमिकल्स लिमिटेड का चौथा वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा परीक्षकों का प्रतिवेदन और उस पर भारत के नियन्त्रक महालेखापरिक्षक की टिप्पणियों सहित।

(ख) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा।

(ii) ऊपर (1) (क) में उल्लिखित प्रतिवेदन को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला एक विवरण (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-4468/79 for (i) and (ii)].

I. Reports and Accounts (1976-77 and 1977-78) of the Central Institute of Plastics Engineering and Tools, Madras and related papers.

**II. Oil Industry (Development)
Amendment Rules, 1979.**

श्री नरसिंह : श्रीमान् मैं निम्नलिखित पत्रों की भी एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :

I. (i) 1976-77 के वर्ष के लिए सेंट्रल इंस्टीट्यूट आफ प्लास्टिक्स इंजीनियरिंग एंड टूल्स, मद्रास का चौथा

वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन और इंस्टीट्यूट के कार्यकरण की सरकार द्वारा समीक्षा सहित ।

[Placed in Library. See No. LT-4466/79].

(ii) 1977-78 के वर्ष के लिए सेन्ट्रल इंस्टीट्यूट आफ प्लास्टिक्स इंजीनियरिंग एंड टूल्स, मद्रास का दसवां वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन और इंस्टीट्यूट के कार्यकरण की सरकार द्वारा समीक्षा सहित ।

[Placed in Library. See No. LT-4467/79].

(iii) तेल उद्योग (विकास) अधिनियम, 1974 की धारा 31 की उपधारा (3) के अधीन तेल उद्योग (विकास) संशोधन नियम, 1979 को प्रकाशित करने वाली पेट्रोलियम, रसायन और उर्वरक मंत्रालय (पेट्रोलियम विभाग) की अधिसूचना सां० का० नि० सं० 311 (ई), दिनांक 14 मई, 1979 की एक प्रति (अंग्रेजी तथा हिन्दी में) ।

[Placed in Library. See No. LT-4496/79].

MESSAGES FROM THE LOK SABHA

I. The Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979.

II. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to en-

close herewith the Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979, as passed by Lok Sabha, at its sitting held on the 15th May, 1979.

2. The Speaker has certified that this Bill is a Money Bill."

(ii) "I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 15th May, 1979, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978:—

MOTION ~

'That this House do further extend upto the last day of the Winter Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes.'

Sir, I lay a copy of the Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979, on the Table.

MR. CHAIRMAN: Now, Discussion on the International Situation. Shri Bipinpal Das.

DISCUSSION ON THE INTERNATIONAL SITUATION

SHRI BIPINPAL DAS (Assam): Mr. Chairman, throughout the history of international relations the basic question before mankind has been war or peace. I do not want to go into the past history and there is no need for me to analyse the causes of the First World War or the Second World War. But I should refer, and it is worthwhile to refer, to the post-Second World War situation and say that even after the end of the Second World War with the horrifying experience of Hiroshima and Nagasaki,